

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/89/CHE/2022
NAME OF THE PETITIONER(S) : Yes Bank Ltd
NAME OF THE RESPONDENTS : Keshav Narayanan Kantamneni
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Ld. Counsel Ms. Saranya for the Petitioner.

Ld. Counsel Shri. Rishi Srinivas for the IRP.

Because of the defect the report filed by the IRP has not been listed yet. IRP is directed to rectify the defects within seven days from today and serve copy on the parties.

Ld. Counsel for the Respondent seeks and is granted two weeks time to file Reply and serve copy on the Counsel for the Petitioner.

Rejoinder if any, be filed within a week there after.

List the petition for hearing on **02.04.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)